

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 2

Excise Appeal No. 484 of 2012

(Arising out of Order-in-Appeal No. 40/Commissioner/CE/Haldia/Adjn/2012 dated 30.03.2012 passed by the Commissioner of Central Excise Haldia Commissionerate 25, Princep Street (3rd Floor,) Kolkata-700 072)

M/s. CEE Build Company Pvt. Ltd : **Appellant**
NH-6, Dulagarh, Howrah.

VERSUS

Commissioner of Central Excise, : **Respondent**
Haldia Commissionerate,
25, Princep Street, Kolkata-700072

APPEARANCE:

None for the Appellant

Shri P. Das, Authorized Representative for the Respondent

CORAM:

HON’BLE SHRI R. MURALIDHAR, MEMBER (JUDICIAL)
HON’BLE SHRI RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO.77882/ 2024

DATE OF HEARING / DECISION:04.10.2024

ORDER : [PER SHRI R. MURALIDHAR]

No one has appeared on behalf of the appellant, inspite of notice. It is seen from the records that the appellant has been granted several adjournments, as per the following details:

Sl. No.	Date of Hearing	Date to which adjourned	Bench Composition
1.	16.04.2024	Adjourned: 22nd May, 2024. [None for the Appellant]	Sh. R. Muralidhar, Member (Judicial) and Sh. Rajeev Tandon, Member (Technical)
2.	22.05.2024	Adjourned: 05th July, 2024. [None for the Appellant]	Sh. Ashok Jindal, Member (Judicial) and Sh. K. Anpazhakan, Member (Technical)

1.1. We also from the record that the intimation notices being sent are not being received by the appellant and are

being returned by the Postal Department, with the remark: "Insufficient Address" and "Not known". This shows that the appellant is not interested in pursuing this appeal.

2. Therefore, we dismiss the appeal on account of non-prosecution.

(Dictated and pronounced in the open court)

(R. MURALIDHAR)
MEMBER (JUDICIAL)

(RAJEEV TANDON)
MEMBER (TECHNICAL)

RKP